

National Company Law Tribunal

Allahabad Bench

CP NO. 88/Ald/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2017

NAME OF THE COMPANY: Manu Mahto v/s Prism Industrial Complex Pvt.

SECTION OF THE COMPANIES ACT: U/S 71(10) of companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Chaudhary	Adv	Petitioner	Rahul
2.	Asutosh Vaish	Adv	Respondent	Asutosh

Advocate Sri Rahul Chaudhary for the company petitioner, Sri

Asutosh Vaish for the respondent company and present the Director of the company is not present due to some health reason hence the respondent's counsel seeks dispensation with of his presence. A liberty is granted to file formal application for seeking his dispensation with the court further direct the respondent company to furnish proof / statement of payment already made to its depositor during the financial year of 2016-17 towards the head of maturity amount of fixed deposit received from the public in general including the present petitioners. The company is expected to submit a categorical plan / scheme to ensure the payment due on maturity of deposit.

We are of the view that the petitioners before us needs to be paid at least 50% of their maturity amount on urgent basis and rest of the amount can be considered to be paid on regular interval basis subject to approval of this Court. The counsel for the petitioner is advised to prepare a chart of showing the proof of payment of the amount deposited in (principal amount and maturity value).

Subsequently, the petitioner Sri Ram Vilas Trivedi files another Criminal Misc. Application, a copy thereof be provided to the counsel for the respondent's company, the petitioner counsel also mention about a new C.P. No. 8 of 2017. The same to be clubbed together with present cases.

List the matter on 07.07.2017.

Order Date: 01.06.2017
Sharad Srivastava

(H.P. CHATURVEDI, MEMBER (Judicial))